

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/CRIMINAL REVISION APPLICATION (FOR MAINTENANCE) NO. 529 of
2024**

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HIMAKSHIBEN W/O AKSHAY SURESHBHAJI PANCHAL W/O
NARSINHBHAJI HAVSIBHAJI THAKOR

Versus

STATE OF GUJARAT & ANR.

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Appearance:

MR ANVESH V VYAS(5654) for the Applicant(s) No. 1

MR. UTSAV H RAVAL(14345) for the Applicant(s) No. 1
for the Respondent(s) No. 2

MR CHINTAN DAVE, ADDL. PUBLIC PROSECUTOR for the Respondent(s)
No. 1

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CORAM:HONOURABLE MR. JUSTICE J. C. DOSHI

Date : 09/04/2024

ORAL ORDER

Some strange findings are recorded by the learned Family Judge in page 38, more particularly para 15.13 to 15.19 against the deserted lady to deny maintenance u/s 125 of the Code of Criminal Procedure, 1973 upon unverified photographs which are even not exhibited or proved. The learned Family Judge believed that the petitioner is living high-profile life. Prima facie, this findings appears to be completely absurd and derogation of principles of Evidence Act as well as scope, ambit and object of section 125 of the Code. Hence, present Criminal Revision Application deserves consideration.

Rule returnable on 12.6.2024. Learned APP waives service of notice of rule for the respondent State.

SHEKHAR P. BARVE

(J. C. DOSHI,J)